

CENTRAL ELECTRICITY REGULATORY COMMISSION  
4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Ref: Petition No. 85/TT/2011

Date: 03.11.2011

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission tariff for assets under  
Transmission System associated with Koteshwar HEP, for tariff block  
2009-14 period in Northern Region

Sir,

I am directed to refer to your reply affidavit dated 28.09.2011 on your above mentioned petition and to request you to furnish the following further information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 21.11.2011:

- a) The Justification of delay in different elements in the light of the following:
  - (i) A major part of land was acquired in April 2006 and there was no mention of extraordinary circumstances, dispute etc. in land acquisition of land for sub-station;
  - (ii) Total delay due to obstruction by villagers at different times , before the schedule i.e. upto June 2008 would be maximum 3-4 months only, considering 20-30 days of delay on 4 occasions;
  - (iii) Hilly terrain and rain etc. were known facts and would have been taken into account at time of investment approval;
  - (iv) Delay in acquisition of 0.052 Ha land seems to be inadvertent mistake from petitioner side also, as land acquisition completed by October 2007 and as per schedule all the works were to be completed by June 2008, but the problem was detected only in December 2008.
  - (v) There is no justification in the petition or subsequent reply affidavit for delay in transmission lines except ROW problem during July-October 2010 which is much beyond the schedule completion date of June 2008.

- b) The planned activities for the project and actual implementation of the same for each element of the project indicating specific reason of delay in the particular activity and name of responsible agency, so as to justify the specific periods of delay in different elements and L2 network. The L2 network is also to be submitted.
- c) The details of land required and its schedule as per normal practice as well as details of extra ordinary circumstances, if any, causing delay in land acquisition.
- d) Actual DOCO of pooling sub-station at Koteshwar.

Yours faithfully,

(P.K.Sinha)  
Assistant Chief (Legal)